

**BEFORE THE AJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P.(I.B) No. 608/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.12.2019**

Name of the Company: Add Technologies(India) Ltd  
V/s  
Madhya Gujarat Vij Co Ltd

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	L.S Modi	Advocate	Petitioner	<i>Modi</i>
2.	Devanshi Pandya on behalf of Anil Shah	Advocate	Respondent	<i>Pandya</i>

**ORDER**

The parties are represented through learned counsels.

The Learned Lawyer for the Respondent has provided the translated copies of FIR and Charge-sheet. Learned Lawyer for the Petitioner needs some time to file rebuttal documents.

The prayer is allowed.

One-week time is granted to the Petitioner to file rebuttal documents by serving an advance copy to the Respondent. On receipt of the advance copy of reply, the Respondent is at liberty to file rebuttal documents, if any, within one-week, no further time shall be granted.

List the matter on 20.01.2020.

*Manora*  
**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

Dated this the 9th day of December, 2019.